

RTI Request & Appeal Management Information System(RTI-MIS)

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Public Authority: Office of the Controller General of Patents, Designs & Trade Marks

Role : Nodal Officer

User : Suneeta Betgeri

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs & Trade Marks

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Year: 2022-2023

Quarter : 1

Mode : EDIT

* Blocks are mandatory

* Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected.

*Block I (Details about the requests and appeals)

Progress during Quarter (01/04/2022 -- 30/06/2022)						
	Opening Balance as on beginning of Quarter 1	No. of applications recieved as transfer from other PAs u/s 6(3)	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases transferred to other PAs u/s 6(3)	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	4	52	524	2	0	578
First Appeals	12	N/A	28	N/A	0	28
Total no. of CAPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated		
0		18		8		

*Block II (Details about fees collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)

8291	7369	0	0
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*Block III (Details of various provisions of section 8 while rejecting the requested information)													
No. of times various provisions were invoked while rejecting requests													
Relevant Sections of RTI Act 2005													
Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)			
S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1	<input type="text"/>	Select ▼	<input type="text"/>
2	<input type="text"/>	Select ▼	<input type="text"/>
3	<input type="text"/>	Select ▼	<input type="text"/>
4	<input type="text"/>	Select ▼	<input type="text"/>
5	<input type="text"/>	Select ▼	<input type="text"/>
6	<input type="text"/>	Select ▼	<input type="text"/>
7	<input type="text"/>	Select ▼	<input type="text"/>
8	<input type="text"/>	Select ▼	<input type="text"/>
9	<input type="text"/>	Select ▼	<input type="text"/>
10	<input type="text"/>	Select ▼	<input type="text"/>

If the Public Authority made any changes in regard to its rules/regulations/procedures as a result of requested information by the citizens, please provide the summarized details of the changes (max. 500 chars)

*** Block V (Details regarding Mandatory Disclosures and Transparency Officer)**

A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted
Yes ▾	<div style="border: 1px solid black; height: 20px; width: 100%;"></div>	http://www.ipindia.nic.in http://

*** Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,**

Whether Transparency Officer Appointed	No ▾
Name of Transparency Officer	<div style="border: 1px solid black; width: 90%;"></div> (Please do not add Shri/Smt./Mr./Ms. before the name)
Gender	Select ▾
Designation	<div style="border: 1px solid black; width: 90%;"></div>
Contact Number	<div style="border: 1px solid black; width: 90%;"></div> (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	<div style="border: 1px solid black; width: 90%;"></div>

B. Last Date of updating of Mandatory disclosure under Section 4(1)(b) 20/07/2022

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15.04.2013 ?	If Answer of (C) is yes - Provide the detail/ URL of webpage, where the Audit report is posted (max 150 chars)
Select ▾	<div style="border: 1px solid black; width: 90%;"></div>

Date of audit of Mandatory disclosure under Section 4(1)(b) (Format dd/mm/yyyy) 12/08/2022

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Public Authority: Office of the Controller General of Patents, Designs & Trade Marks

Role : Nodal Officer

User : Suneeta Betgeri

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs & Trade Marks

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Year: 2021-2022

Quarter : 4

Mode : EDIT

* Blocks are mandatory

* Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected.

*Block I (Details about the requests and appeals)

Progress during Quarter (01/01/2022 -- 31/03/2022)						
	Opening Balance as on beginning of Quarter 4	No. of applications recieved as transfer from other PAs u/s 6(3)	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases transferred to other PAs u/s 6(3)	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	1	33	658	4	0	642
First Appeals	7	N/A	17	N/A	0	12
Total no. of CAPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated		
0		24		14		

*Block II (Details about fees collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)

10120	3081	0	0
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*Block III (Details of various provisions of section 8 while rejecting the requested information)													
No. of times various provisions were invoked while rejecting requests													
Relevant Sections of RTI Act 2005													
Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)			
S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
2	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
3	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
4	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
5	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
6	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
7	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
8	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
9	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
10	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>

If the Public Authority made any changes in regard to its rules/regulations/procedures as a result of requested information by the citizens, please provide the summarized details of the changes (max. 500 chars)

*** Block V (Details regarding Mandatory Disclosures and Transparency Officer)**

A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted
Yes ▾	<div style="border: 1px solid black; height: 20px; width: 100%;"></div>	http://www.ipindia.nic.in http://

*** Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,**

Whether Transparency Officer Appointed	No ▾
Name of Transparency Officer	<div style="border: 1px solid black; width: 90%;"></div> (Please do not add Shri/Smt./Mr./Ms. before the name)
Gender	Select ▾
Designation	<div style="border: 1px solid black; width: 90%;"></div>
Contact Number	<div style="border: 1px solid black; width: 30%;"></div> (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	<div style="border: 1px solid black; width: 90%;"></div>

B. Last Date of updating of Mandatory disclosure under Section 4(1)(b) 07/07/2022:

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15.04.2013 ?	If Answer of (C) is yes - Provide the detail/ URL of webpage, where the Audit report is posted (max 150 chars)
Select ▾	<div style="border: 1px solid black; width: 90%;"></div>

Date of audit of Mandatory disclosure under Section 4(1)(b) (Format dd/mm/yyyy) 12/08/2022:

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Public Authority: Office of the Controller General of Patents, Designs & Trade Marks

Role : Nodal Officer

User : Suneeta Betgeri

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs & Trade Marks

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Year: 2021-2022

Quarter : 3

Mode : VIEW

* Blocks are mandatory

* Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected.

*Block I (Details about the requests and appeals)

Progress during Quarter (01/10/2021 -- 31/12/2021)						
	Opening Balance as on beginning of Quarter 3	No. of applications recieved as transfer from other PAs u/s 6(3)	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases transferred to other PAs u/s 6(3)	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	1	29	596	6	0	619
First Appeals	2	N/A	25	N/A	0	20
Total no. of CAPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated		
0		24		14		

*Block II (Details about fees collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)

8895	3612	0	0
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*Block III (Details of various provisions of section 8 while rejecting the requested information)													
No. of times various provisions were invoked while rejecting requests													
Relevant Sections of RTI Act 2005													
Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)			
S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1	<input type="text"/>	Select ▼	<input type="text"/>
2	<input type="text"/>	Select ▼	<input type="text"/>
3	<input type="text"/>	Select ▼	<input type="text"/>
4	<input type="text"/>	Select ▼	<input type="text"/>
5	<input type="text"/>	Select ▼	<input type="text"/>
6	<input type="text"/>	Select ▼	<input type="text"/>
7	<input type="text"/>	Select ▼	<input type="text"/>
8	<input type="text"/>	Select ▼	<input type="text"/>
9	<input type="text"/>	Select ▼	<input type="text"/>
10	<input type="text"/>	Select ▼	<input type="text"/>

If the Public Authority made any changes in regard to its rules/regulations/procedures as a result of requested information by the citizens, please provide the summarized details of the changes (max. 500 chars)

*** Block V (Details regarding Mandatory Disclosures and Transparency Officer)**

A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted
Yes ▾	<div style="border: 1px solid black; height: 20px; width: 100%;"></div>	http://www.ipindia.nic.in http://

*** Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,**

Whether Transparency Officer Appointed	No ▾
Name of Transparency Officer	<div style="border: 1px solid black; width: 90%;"></div> (Please do not add Shri/Smt./Mr./Ms. before the name)
Gender	Select ▾
Designation	<div style="border: 1px solid black; width: 90%;"></div>
Contact Number	<div style="border: 1px solid black; width: 30%;"></div> (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	<div style="border: 1px solid black; width: 90%;"></div>

B. Last Date of updating of Mandatory disclosure under Section 4(1)(b) 07/07/2022

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15.04.2013 ?	If Answer of (C) is yes - Provide the detail/ URL of webpage, where the Audit report is posted (max 150 chars)
Select ▾	<div style="border: 1px solid black; width: 90%;"></div>

Date of audit of Mandatory disclosure under Section 4(1)(b) (Format dd/mm/yyyy) 12/08/2022

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Public Authority: Office of the Controller General of Patents, Designs & Trade Marks

Role : Nodal Officer

User : Suneeta Betgeri

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs & Trade Marks

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Year: 2021-2022

Quarter : 2

Mode : VIEW

* Blocks are mandatory

* Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected.

*Block I (Details about the requests and appeals)

Progress during Quarter (01/07/2021 -- 30/09/2021)						
	Opening Balance as on beginning of Quarter 2	No. of applications recieved as transfer from other PAs u/s 6(3)	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases transferred to other PAs u/s 6(3)	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	5	40	365	12	0	397
First Appeals	13	N/A	18	N/A	0	29
Total no. of CAPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated		
0		13		13		

*Block II (Details about fees collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)

5110	3532	0	0
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*Block III (Details of various provisions of section 8 while rejecting the requested information)													
No. of times various provisions were invoked while rejecting requests													
Relevant Sections of RTI Act 2005													
Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)			
S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
2	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
3	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
4	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
5	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
6	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
7	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
8	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
9	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>
10	<input type="text"/>	Select <input type="button" value="v"/>	<input type="text"/>

If the Public Authority made any changes in regard to its rules/regulations/procedures as a result of requested information by the citizens, please provide the summarized details of the changes (max. 500 chars)

*** Block V (Details regarding Mandatory Disclosures and Transparency Officer)**

A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted
Yes ▾	<div style="border: 1px solid black; height: 20px; width: 100%;"></div>	http://www.ipindia.nic.in http://

*** Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,**

Whether Transparency Officer Appointed	No ▾
Name of Transparency Officer	<div style="border: 1px solid black; width: 90%;"></div> (Please do not add Shri/Smt./Mr./Ms. before the name)
Gender	Select ▾
Designation	<div style="border: 1px solid black; width: 90%;"></div>
Contact Number	<div style="border: 1px solid black; width: 30%;"></div> (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	<div style="border: 1px solid black; width: 90%;"></div>

B. Last Date of updating of Mandatory disclosure under Section 4(1)(b) 22/09/202:

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15.04.2013 ?	If Answer of (C) is yes - Provide the detail/ URL of webpage, where the Audit report is posted (max 150 chars)
Select ▾	<div style="border: 1px solid black; width: 90%;"></div>

Date of audit of Mandatory disclosure under Section 4(1)(b) (Format dd/mm/yyyy) 12/08/202:

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RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 1st Quarter (April-June)2021-2022

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	13	28	452	1	1	486
First Appeals	0	N/A	27	N/A	0	14
Total no. Of CAPIOs designated			12	Total no. Of CPIOs designated		13
				Total no. Of AAs designated		13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
5940	4493	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-07-02
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://ipindia.gov.in/writereaddata/Portal/Images/
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2020-03-30

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 4th Quarter (Jan-Mar)2020-2021

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	8	44	487	3	2	521
First Appeals	5	N/A	18	N/A	0	23
Total no. Of CAPIOs designated			12	Total no. Of CPIOs designated		13
				Total no. Of AAs designated		13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
6910	4455	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	1

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-03-17
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://ipindia.gov.in/writereaddata/Portal/Images/
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2020-03-30

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 3rd Quarter (Oct-Dec)2020-2021

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	7	108	568	20	0	655
First Appeals	2	N/A	13	N/A	0	10
Total no. Of CAPIOs designated			12	Total no. Of CPIOs designated		13
				Total no. Of AAs designated		13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
9735	5704	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2020-12-02
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://ipindia.gov.in/writereaddata/Portal/Images/
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2020-03-30

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 2nd Quarter (July-Sept)2020-2021

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	19	103	378	8	0	485
First Appeals	2	N/A	23	N/A	0	23
Total no. Of CAPIOs designated			12	Total no. Of CPIOs designated		13
				Total no. Of AAs designated		13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
7321	3905	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2020-09-03
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	http://www.ipindia.nic.in/writereaddata/Portal/Imag
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2020-03-30

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 1st Quarter (April-June)2020-2021

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	27	21	249	18	1	259
First Appeals	2	N/A	17	N/A	0	17
Total no. Of CAPIOs designated			12	Total no. Of CPIOs designated		13
				Total no. Of AAs designated		13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
0	0	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2020-02-21
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	http://www.ipindia.nic.in/writereaddata/Portal/Imag
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2020-03-30

Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2020-02-21
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 4th Quarter (Jan-Mar)2019-2020

* Block I (Details about the requests and appeals)

			Progress during Quarter			
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	7	34	392	5	0	401
First Appeals	3	N/A	11	N/A	0	12
Total no. Of CAPIOs designated			13	Total no. Of CPIOs designated		13
				Total no. Of AAs designated		13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
8860	3222	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2019-10-14
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
No	Under process
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 3rd Quarter (Oct-Dec)2019-2020

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	9	56	367	11	1	413
First Appeals	6	N/A	11	N/A	0	14
		Total no. Of CAPIOs designated 13		Total no. Of CPIOs designated 13		Total no. Of AAs designated 13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
4170	5833	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	1

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2019-09-06
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 2nd Quarter (July-Sept)2019-2020

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	8	107	327	9	1	423
First Appeals	6	N/A	21	N/A	0	21
		Total no. Of CAPIOs designated 13		Total no. Of CPIOs designated 13		Total no. Of AAs designated 13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
4045	3916	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	1

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2019-05-17
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2019-07-26

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 1st Quarter (April-June)2019-2020

* Block I (Details about the requests and appeals)

			Progress during Quarter			
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	8	82	424	24	2	480
First Appeals	6	N/A	11	N/A	0	11
			Total no. Of CAPIOs designated 13	Total no. Of CPIOs designated 13	Total no. Of AAs designated 13	

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
6105	7879	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	1

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-03-18
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 4th Quarter (Jan-Mar)2018-2019

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	6	94	432	63	3	458
First Appeals	5	N/A	13	N/A	0	12
		Total no. Of CAPIOs designated 13		Total no. Of CPIOs designated 13		Total no. Of AAs designated 13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
7350	9471	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	3	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2019-02-08
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2019-04-30

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 3rd Quarter (Oct-Dec)2018-2019

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	58	108	525	24	6	655
First Appeals	4	N/A	12	N/A	0	11
		Total no. Of CAPIOs designated 13		Total no. Of CPIOs designated 13		Total no. Of AAs designated 13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
11100	5165	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	5

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-11-20
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2019-03-07

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 2nd Quarter (July-Sept)2018-2019

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	104	38	481	31	3	571
First Appeals	0	N/A	18	N/A	0	14
		Total no. Of CAPIOs designated 14		Total no. Of CPIOs designated 14		Total no. Of AAs designated 14

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
10350	1206	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	www.ipindia.nic.in/right-to-information.htm

Yes	http://www.ipindia.nic.in http://www.ipindia.nic.in/right-to-information.htm
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-07-25
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2019-01-01

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 1st Quarter (April-June)2018-2019

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	56	39	501	2	2	488
First Appeals	2	N/A	6	N/A	0	8
Total no. Of CAPIOs designated			13	Total no. Of CPIOs designated		13
						Total no. Of AAs designated
						13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
13225	3694	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2016-02-20
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 4th Quarter (Jan-Mar)2017-2018

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	15	139	514	51	0	535
First Appeals	1	N/A	8	N/A	1	6
		Total no. Of CAPIOs designated 13		Total no. Of CPIOs designated 13		Total no. Of AAs designated 13

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
5140	12492	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	www.ipindia.nic.in

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2001-04-20
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2018-02-06

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 3rd Quarter (Oct-Dec)2017-2018

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	26	74	513	35	0	563
First Appeals	1	N/A	8	N/A	6	2
		Total no. Of CAPIOs designated 11		Total no. Of CPIOs designated 11		Total no. Of AAs designated 11

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
5350	11229	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	www.ipindia.nic.in

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2016-09-15
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	www.ipindia.nic.in
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2018-02-05

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 2nd Quarter (July-Sept)2017-2018

* Block I (Details about the requests and appeals)

			Progress during Quarter			
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	45	165	631	52	0	763
First Appeals	2	N/A	17	N/A	5	13
			Total no. Of CAPIOs designated 12	Total no. Of CPIOs designated 12	Total no. Of AAs designated 12	

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
0	0	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	www.ipindia.nic.in

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2015-09-20
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	www.ipindia.nic.in
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2014-03-01

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Office of the Controller General of Patents, Designs and Trade Marks

Quarter : 1st Quarter (April-June)2017-2018

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	28	139	735	69	0	788
First Appeals	1	N/A	21	N/A	7	13
		Total no. Of CAPIOs designated 12		Total no. Of CPIOs designated 12		Total no. Of AAs designated 12

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
7290	19061	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	www.ipindia.nic.in